

BEFORE THE NATIONAL GREEN TRIBUNA, WESTERN ZONE
BENCH, PUNE

N.R.S.No. VII/4700/2023

ORIGINAL APPLICATION NO 09/2017 (WZ)

Suresh Banarasilal Jaipuriya .. Applicant

V/s

SMS Parayavaran Ltd and others .. Respondents

With

Original Application No. 05/2018 (WZ) ..

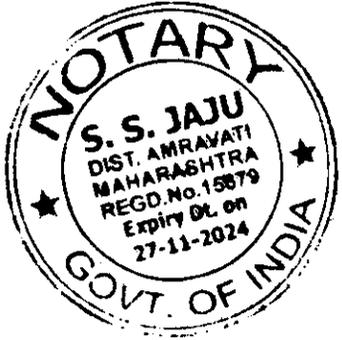
Gopal Radheshyam Chaudhary .. Applicant

V/s.

SMS Parayavaran Ltd and others .. Respondents

AFFIDAVIT IN REPLY ON BEHALF OF RESPONDNET NO 6

I Sanjay Deorao Patil, Age 55 years, Occupation-Service, working as Regional Officer of the Maharashtra Pollution Control Board having my office at "Sahakar Surabhi" Bapatwadi, Near Vivekanand Colony, Amravati, do hereby state on solomn affirmation as under :-



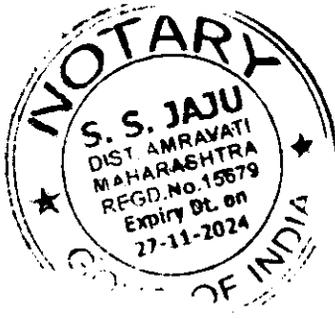
NOTARY

1. I say and submit that in compliance with the order passed by Hon'ble NGT dtd. 23/08/2022 the officials of Central Pollution Control Board visited the site of underground drainage system and STPs of capacities 7 MLD and 2 MLD respectively on 30/10/2022 & 31/10/2022 located at Shegaon, Dist. Buldhana and submitted the report. As recommended by CPCB in the said report the Board has issued directions u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 vide letter dated 7.7.2023 to the Municipal Council, Shegaon, Dist. Buldhana directing to comply with the CPCB recommendations and take remedial measures. A copy of said direction dated 07/07/2023 is enclosed and marked as an **Annexure "A"**.
2. I say and submit that the Board Officials visited the STPs of designed capacity 7.0 MLD and 2.0 MLD respectively on 15/06/2023 at Shegaon, Dist. Buldana and observed the non-compliances regarding improper operation and maintenance of the STPs. A copy of visit report dtd. 15/05/2023 is enclosed and marked as an **Annexure "B"**.
3. I say and submit that the consent to operate has been granted to the STP of designed capacity 2.0 MLD located at Gut No. 401/1, Shegaon Part 2, Alsana Road, Shegaon, Dist Buldhana on

SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Reg.No. 15879

26/04/2023 valid up to 31/01/2026. A copy of the Consent to Operate is enclosed and marked as an Annexure "C".

4. I say and submit that the Board had issued a prosecution notice to the Buldhana Municipal Council on the grounds of various non-compliance. A copy of said prosecution notice dated 27/09/2017 is enclosed and marked as an Annexure "D".
5. I say and submit that, the Environmental Compensation in r/o establishing 2.0 MLD STP by MJP/Municipal Council, Shegaon, Dist. Buldhana without obtaining consent to establish & operating the same without obtaining consent to operate as per the report of CPCB in house committee on methodology for assessing Environmental Compensation and action plan to utilize the funds has been assessed. The Environmental Compensation assessed is amounting to Rs. 65,70,313/- (Rs. Sixty Five lacs, Seventy thousand & three hundred thirteen only). Accordingly the Respondent Board has issued direction to Maharashtra Jeevan Pradhikaran to deposit said Environment Compensation with MPCB vide letter dated 13.7.2023. A copy of said direction dated 13.7.2023 is enclosed and marked as an Annexure "E"



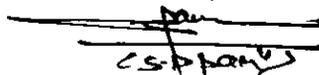
6.

I say and submit that the Maharashtra Jeevan Pradhikarn has challenged order passed by Hon'ble NGT dated 23.8.2023, whereby directed to deposit Rs.13.88 Crores towards Environmental Compensation before Hon'ble Supreme Court of India. The Hon'ble Supreme Court of India has passed an order dated 18.1.2023 and stayed order to deposit Rs.13.88 crores, subject to deposit Rs. 3crores as compensation to MPCB within a period of two months. In compliance of said order passed by Hon'ble Supreme Court on 18.01.2023, in the matter Civil Appeal Diary No. (S) 37387/2022 the Executive Engineer, Maharashtra Jeevan Pradhikarn, Buldhana has deposited Rs. 3.0 Crores in the Bank account of Maharashtra Pollution Control Board, Mumbai.

7. I say and submit that the status of STPs provided by Shegaon Municipal Council and consent to operate granted by the Board in tabular format is enclosed and marked as an Annexure "F".

Solemnly affirmed ...13th..... day of July 2023.

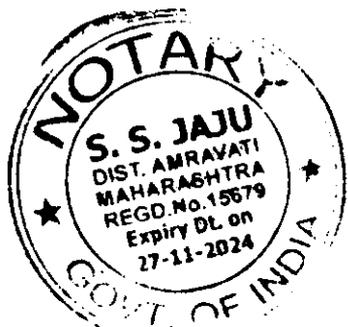
For and on behalf of
Maharashtra Pollution Control Board


(Sanjay D Patil) 13/07/2023..
Regional Officer-Amravati


SWAPNIL S. JAJU
NOTARY ADVOCATE
Amravati (M.S.) India
Reg.No. 15670

VERIFICATION

I Sanjay Deorao Patil, Age 55 years, Occupation-Service, working as Regional Officer of the Maharashtra Pollution Control Board having my office at "Sahakar Surabhi" Bapatwadi, Near Vivekanand Colony, Amravati, do hereby verify and state on solemn affirmation that contents of the paragraphs no. 1 to 6 are true and correct to the best of my knowledge, and record and information available with the board office.



Date
Place

[Signature]
13/07/2023.

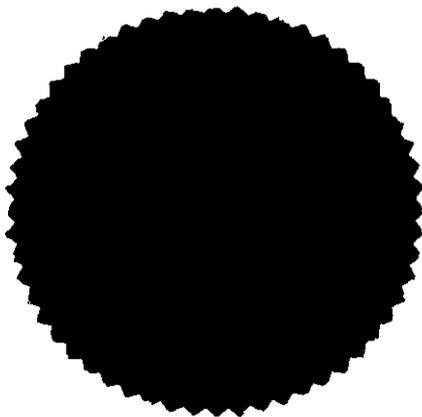
Respondent No. 6
Mr. Sanjay Deorao Patil
Regional Officer, Amravati.
Maharashtra Pollution Control Board

NOTARY

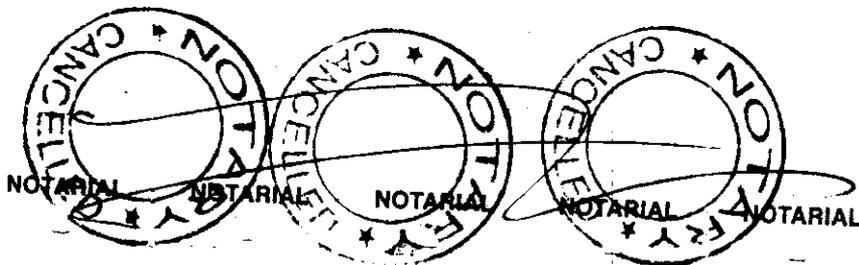
I do swear in the name
solemnly affirm
that, This is my name and signature
(as shown) and that the Contents of this
document are true and correct.

[Signature]
After Attestation

SUNAMNIL S. J.
NOTARY ADVOCATE
Amravati (M.S.) India
Reg.No. 15679



M.R.S. No. 71/11200/2023
Date 13/7/2023
THIS DOCUMENT
CONTAINS 3 PAGES



MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office Amravati**

Tel. No. (0721)-2563593/94
fax : (0721) -2563597
e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
Vivekanand Colony, Amravati.
Pin-444601.

"Your Service is our Duty"

No : MPCB/Direction/2307070001

Date :- 07/07/2023.

To,
The Chief Officer,
Municipal Council, Shegaon,
Tal. Shegaon, Dist.- Buldhana.

Sub: - Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.

- Ref:** - 1) Consent to Operate granted vide letter no. RO-Amravati / Consent / 1901001356, dtd. 18/01/2019.
2) Proposed Directions issued vide letter no. MPCB/PD/2103030003 dtd. 03/03/2021.
3) Direction issued by this office vide letter no. MPCB/Direction/278 dtd. 24/05/2021.
4) Direction issued by this office vide letter no. MPCB/PD/211250002 dtd. 25/10/2021.
5) SCN issued by this office vide letter no. MPCB/SCN/2112270012 dtd. 27/12/2021.
6) Warning Notice issued by SRO Akola vide no. MPCB/ASRO/36 dtd. 21/01/2022.
7) Order passed by Hon'ble NGT order dtd. 23/08/2022.
8) Personal Hearing extended to you on 15/09/2022.
9) Direction issued by this office vide letter no. MPCB/PD/2209280012 dtd. 28/09/2022.
10) Report submitted by Central Pollution Control Board on 24/04/2023.
11) Visit of Board Office dtd. 15/05/2023.

WHEREAS, you are operating your STP in Water and Air Pollution Prevention Area declared under the provisions of Water (Prevention and Control of Pollution) Act, 1974. **AND WHEREAS**, Board granted consent to operate to the industrial activity with certain terms and conditions and it is obligatory on ULBs part to comply the same.

AND WHEREAS, MPC Board issued proposed directions vide letter cited at reference no. 2 as Board Officials visited the STP of capacity 7 MLD provided for the treatment of sewage effluent generated from the Municipal Council, Shegaon and

observed that the operation and maintenance of ETP is improper. The bypass of the untreated sewage effluent was observed.

AND WHEREAS, this has reference of directions issued by MPC Board vide letter dtd. 24/05/2021 for installation of online effluent monitoring systems for the parameters and flow meter before 31/07/2021.

AND WHEREAS, in accordance with reference no. 4, again MPC Board has issued directions towards the non compliances observed during the Board Officials visit i.e. bypass of the untreated sewage effluent observed and operation and maintenance of STP was found improper.

AND WHEREAS, this has reference of show cause notice issued by MPC Board vide letter cited at reference no. 5 for the above mentioned non compliance.

AND WHEREAS, SRO Akola has issued warning notice to you for discharging polluted sewage in Unad Nalla and causing pollution vide letter cited at reference no. 6.

AND WHEREAS, Hon'ble NGT has passed an order dtd. 23/08/2022 wherein it is mentioned that :

- 1) Learned counsel for the state PCB and Municipal Council however submit that STP is not functional and untreated sewage is being discharged in open drain. They have contested the stand of the MJP including that water quality is good or that non payment of compensation was justified. Basis of calculation of compensation has been duly filed and noted in the earlier order of this tribunal. Order of state PCB has become final in absence of any challenge thereto but non payment is without any legal basis.
- 2) Learned counsel for the MJP submitted that it is the responsibility of the municipal council to remedy the situation. Stand of the Municipal Council is that the underground sewage work is being not proper, it is unable to remedy the situation. The state PCB has submitted that pollution is continuing for which the municipal council as well as the MJP are accountable.

AND WHEREAS, in view of continuous non compliances, Personal Hearing extended to you on 15/09/2022 and you are directed to apply immediately for obtaining valid consent to operate (renewal) from MPC Board. ULB shall operate and maintain STP scientifically. There shall be no discharge of untreated on land or through any nalla. ULB shall take care that the parameters of treated sewage shall not exceeds the limit of consented parameters. ULB shall submit action plan to stop the discharge of sewage into the nalla and divert it into STP for scientific treatment.

AND WHEREAS, in compliance with the order passed by Hon'ble NGT dtd. 23/08/2022, the CPCB officials visited the underground drainage system and STPs of capacities 7 MLD and 2 MLD respectively and submitted the report to the Hon'ble NGT.

AND WHEREAS, the recommendations of the CPCB are as follows :

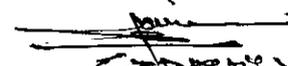
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- I. SMC shall immediately take necessary action ensuring proper operation and maintenance of 7 MLD STP to meet the treated sewage standards prescribed in CTO by MPCB.
- II. MJP shall immediately take necessary action ensuring proper operation and maintenance of 2 MLD STP. MPCB may take decisions expeditiously on applications for grant of CTO made by SMC. Upon grant of CTO by MPCB, MJP shall ensure that operation of STP meets the prescribed standards stipulated in CTO.
- III. For 2.2 MLD Sewage flowing into Unad Nallah and other storm drains, the proposal under UGDS Phase-III scheme submitted by SMC be expeditiously approved by UDD, Gov. of Maharashtra and the project may be implemented without any delay.
- IV. The sanctioned additional vacuum emptier may be procured immediately by SMC for de-sludging of minimum number of septic tanks per day.
- V. SMC may prepare schedule of well-planned and regular cleaning works of manhole chambers/sewer lines and ensure implementation of the same.
- VI. In compliance with Hon'ble NGT order dated 23.08.2022, the State Government of Maharashtra shall immediately deposit Rs. 1 crore with CPCB.
- VII. Further, MPCB may assess environmental compensation and recover the same w.r.t the following)
 - a) not meeting the prescribed discharge standards w.r.t 7 MLD STP.
 - b) establishing 2 MLD STP without CTE and operating the same without CTO issued by MPCB.
 - c) discharging 2.2 MLD sewage into Unad Nallah and other storm water drains.

AND WHEREAS, the above non-compliances amount serious violations and clearly shows your gross negligent attitude towards pollution control. It seems that, your ULB is habitual defaulter and you are knowingly and willingly causing the grave injury to the Environment in the nearby area.

You shall submit your reply/objections within a period of **15 days** from the date of receipt of these directions, failing which the Board will be constrained to issue appropriate final directions, as may deem fit in your case, which may be noted.

FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD


(S.D. Patil)

Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (WPC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy to :- Sub-Regional Officer, MPCB, Akola. It is instructed to ensure the reply from industry within stipulated time and submit the compliance report accordingly.

1. Name and address of local body : M/s Municipal Council Shegaon
2 MLD STP, Alsana Road, Shegaon
Tal.- Shegaon Dist.- Buldhana.
2. Name & designation of local body representative : Shri. Raibole S.M.
Section Engineer,MJP.

Observations :-

- a. On 19.07.2017 extended peripheral boundary areas incorporated in the existing Municipal area of Shegaon Municipal Council limits are as follows :-

- Shegaon Mouza No.1 - bearing survey nos. :- 3 to 216,220,221,223,226 to 243 .

- Shegaon Mouza No.2 bearing Survey Nos.- :- 297,298, 306, to 312, 319, to 385, 387, 388,389,392 to 405,408, 410.

- Shegaon Mouza No.3 bearing Survey Nos.:- 3- 435 to 453,459,460,462 to 723,725, 726,727.

- Shegaon Mouza No.4 bearing Survey Nos.- 770 ,771, 786,787, 796 to 1243,1245.

(Increased from 5.62 sq.kms to 82.2 sq.kms.)

3. The Municipal Council Shegaon (2MLD STP) is operating with valid consent dated 26.04.2023 valid for period upto 31.01.2026. The DPR of 2 MLD was prepared in 2017 and completed in December 2021.
4. The Sewage Treatment Plant (STP) comprises of receiving chamber, screen chamber, (manual) ,raw water sump, inlet fine screen chamber(manual) ,distribution box, grit chamber, moving media bioreactors (MMBR-I & 2) ,secondary clarisettler, chlorine tank, sludge thickener & centrifuge & sludge thickener mechanism. The same found in operation during visit.(spot pH of treated effluent noted pH-7-8 as per pH paper).
5. All the 04 nos. (20HP, 15 HP & 7.5 x 2) are functional and are operated alternatively per day.
6. Online monitoring system at inlet and outlet of STP is not provided to monitor exact flow of effluent. The authority informed that @ 1.3 MLD effluent is received treated.



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7. The power consumption details for period March 2022- April 2023 as under :-

Sr.no	Month	Power consumption per month in units.	D.G Set operated Hours/month(100 KVA)
1	March 2022	2390	Record not available
2	April 2022	4666	Record not available
3	May 2022	2007	Record not available
4	June 2022	2600	Record not available
5	July 2022	2716	Record not available
6	August 2022	2134	Record not available
7	Sept. 2022	3344	Record not available
8	Oct. 2022	7140	16.10
9	Nov. 2022	10403	5.08.
10	Dec. 2022	7285	4.4
11	Jan. 2023	8652	3.10
12	Feb. 2023	8492	1.0
13	March 2023	7435	6.15
14	April 2023	9196	21.27

8. Adequate funds for proper operation and maintenance is made available under scheme Shegaon Tirthakshetra Vikas Arakhada upto June- 2026.

9. The operation & maintainence is carried out by contractor upto June 2026 which is included in scheme.The process of Recruitment drive of adequate dedicated & trained staff to run STP is not carried out by SMC.

10. The treated effluent is let into storm drain meets ' MAS' river which further meets 'Purna ' river.

11. The existing areas besides to Phase-II area such as Partial Kashelani mala, ST depot and front area, Azam Nagar, Azad nagar, , Nemade layout, Vithal nagar, Saraswati nagar II, Rajrajeshwar colony and Offices MSEB, Rest house ,Civil court, Panchayat samiti , Brahman pura (part). This area will be covered by underground sewerage collection system and for further treatment to proposed Phase -III STP.

For the uncovered existing properties located of newly incorporated areas in 2017 (Jam Jam nagar , Milat nagar , Mane layout, Sainik colony ,Pawarwadi, Saraswati college ,SBI colony , Sraswati nagar-I , Irrigation colony ,Gajanan Maharaj Engineering college ,Rokdia nagar, backside of Anand Sagar area, Prahlad nagar, Vishwanath nagar – I & II , Renuka nagar ,Burungale layout will be covered in proposed Phase-III 2.5 MLD STP.

N

12. The SMC now proposes to cover entire Shegaon Taluka under proposed 8.5 MLD and 2.5 MLD capacity STP.

-The proposed 8.5 MLD STP will be having property connections -7795nos., collection and conveyance network system- 42.965 kms ,property chambers- 3897 nos. and Manholes- 1333 nos.

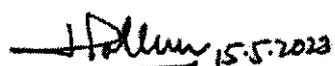
-The proposed 2.5 MLD STP will be having property connections – 4004 nos., collection and conveyance network system – 73.41 kms, property chambers-2001 nos and Manholes- 2433 nos.

Point wise Compliance report of CPCB 's recommendations :-

2. The operation and maintenance of 2 MLD STP is covered in original execution work contract done by MJP. Hence the original executing contractor is bound to maintain 2 MLD STP from year 2022 to 2025. Presently the same contractor is doing operation and maintainance of @ MLD STP. The MPCB has granted consent to operate on dated 26.04.2023 and is valid for period upto 31.01.2026.
5. The MJP to prepare and submit schedule maintainence plan for well planned regular cleaning of man hole, chamber and sewer lines.

The Shegaon Municipal Council has proposed for reuse and recycle plan for treated effluent with M/s Paras Thermal Power Plant, Gaigaon ,Tal.- Balapur Dist.-Akola. The proposal prepared by M/s SMC is submitted to M/s Paras TEPS. The TEPS had visited the STP and proposal is forwarded to MAHAGENCO for further approval. The representative of MAHAGENCO Head Office had visited STP Shegaon. Prima facie appears MAHAGENCO is ready to purchase the treated effluent from all STP's. The SMC has floated tender for construction of 10 lac liter reservoir of treated effluent for storage and reuse ,lifting purpose. The proposal is pending for final decision and agreement. In this proposal 2 MLD STP is included.


(Raibole S.M)
15/5/2023
Section Engineer, Water Supply & Sanitation
Maharashtra Jeevan Pradhikaran.


(Manish Holkar) .
SRO Akola,MPCB

- A. Name and address of local body : M/s. Municipal Council Shegaon
7 MLD STP Charmori, Indira Nagar,
Shegaon, Tal.- Shegaon Dist.- Buldhana.
- B. Name & designation of local body representative : Shri. Sanjay Mokasare.
Engineer, Water supply and Sanitation.

Observations :-

1. On 19.07.2017 extended peripheral boundary areas incorporated in the Municipal area of Shegaon Municipal Council limits are as follows :-
 - Shegaon Mouza No.1 - bearing survey nos. :- 3 to 216,220,221,223,226 to 243 .
 - Shegaon Mouza No.2 bearing Survey Nos. :- 297,298, 306, to 312, 319, to 385, 387, 388,389,392 to 405,408, 410.
 - Shegaon Mouza No.3 bearing Survey Nos.:- 3- 435 to 453, 459, 460, 462 to 723, 725, 726,727.
 - Shegaon Mouza No.4 bearing Survey Nos.:- 770, 771, 786, 787, 796 to 1243, 1245.

(Increased from 5.62 sq.kms to 82.2 sq.kms.)

2. The Municipal Council Shegaon (7 MLD STP) is operating with valid consent dated 01.12.2022 valid for period upto 30.11.2025.
3. The Sewage Treatment Plant (STP) comprises of receiving chamber, screen chamber, (mechanical & manual) ,raw water sump, inlet fine screen chamber(mechanical & manual) ,distribution box, grit chamber, moving media bioreactors (MMBR-1 & 2), secondary clarisettler, chlorine tank, sludge thickener & centrifuge and sludge drying bed. The same found in operation during visit.(spot pH of treated effluent noted pH-7-8 as per pH paper).
4. Of the 06 nos. of pumps of capacity 30 HP each only 02 are functional and remaining 04 nos. are under maintenance. These two pumps are operated for 22 hours a day as against generally 08 hours a day.
5. Online monitoring system at inlet and outlet of STP is not provided to monitor exact flow of effluent. The authority informed that @ 4.4 MLD effluent is received & treated.




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6. The power consumption details for period March 2022- April 2023 as under :-

Sr.no	Month	Power consumption per month in units.	D.G Set operated Hours/month
1	March 2022	10118	2.41
2	April 2022	11042	4.75
3	May 2022	15829	6.5
4	June 2022	4646	42.50
5	July 2022	11836	03
6	August 2022	11459	3.5
7	Sept. 2022	7155	Nil
8	Oct. 2022	10864	12.25
9	Nov. 2022	26441	12.25
10	Dec. 2022	20249	3.2
11	Jan. 2023	17031	6
12	Feb. 2023	29260	3.4
13	March 2023	14486	8.55
14	April 2023	12709	28.25

7. Adequate funds for proper operation and maintenance is not made available.
8. Recruitment drive of adequate dedicated & trained staff to run STP is not carried out. The authority has informed that SMC has floated online tender to appoint trained staff.
9. The treated effluent alongwith untreated effluent together meets 'MAS' river which further meets 'Purna' river.
10. The existing areas such as Gadha parisar, Mangalam nagar, Congress nagar, Gajanan Ice Factory, Kela nagar, Dhanuka nagar, Surabhi colony, Gite mala, Dyaneshwar nagar, Narottam Das plot, Arogya colony Jam Jam nagar, Powar wadi, Backside of Kashidanidani petrol pump, Martand wadi, Laxminagar, Cotton market, Balaji Fael and offices viz. Post Office, ST bus stand, Police Station, Railway Station, Government hospital, Municipal Corporation Office, Registrar office, MSEB Office, St. Xavier college and PWD Office are yet to be connected to covered by underground sewerage collection system and further for treatment to STP. For the uncovered existing properties located in above and of newly incorporated areas in 2017, it is understood that the pending work of existing property connections to Phase-I STP -500 nos., Phase-II STP - 2000 nos. For this remaining 2500 property connections of Phase-I & Phase-II to existing network separate funds of Rs. 2.0 crores are allotted and tender floated for same by SMC. And for existing properties 11,800 nos of newly incorporated extended areas. is pending along with collection and conveyance network system- 116.375 kms., property chambers-5900 nos. and manholes -3768 nos. The authority informed that these uncovered existing properties are considered in Detailed Project Report (DPR) of proposed Phase-III which is sanctioned by GoM and tender floated.




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11. The SMC now proposes to cover entire Shegaon Town under proposed 8.5 MLD and 2.5 MLD capacity STP and commissioning date is tentatively by Dec.- 2025.

-The proposed 8.5 MLD STP will be having property connections -7795nos., collection and conveyance network system- 42.965 kms., property chambers- 3897 nos. and Manholes- 1333 nos.

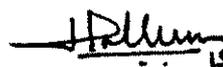
-The proposed 2.5 MLD STP will be having property connections – 4004 nos., collection and conveyance network system – 73.41 kms, property chambers-2001 nos and Manholes- 2433 nos.

Point wise Compliance report of CPCB 's recommendations :-

1. To ensure proper operation & maintenance of 7 MLD STP to meet the treated sewage effluent to consented standards the SMC has floated tender on 20.03.2023. The same is under process at final stage.
3. @ 3.7 MLD untreated sewage is entering into Unad nallah & other storm drains (@ 2.2 MLD in Unad nallah + 1.5 MLD in Janori nalla). For this DPR is sanctioned by Govt. under Rajya Nagarothan Scheme and SMC has floated tender to execute Phase –III underground drainage scheme on 15.03.2023 and scrutiny process is on by Maharashtra Jeevan Pradhikaran (MJP who is project management consultant for Phase-III).
4. The purchasing process of vaccum emptier is initiated by SMC on 24.03.2023 from Government E-market Plus (GEM) portal. Technical scrutiny is under progress.
5. Operation and maintenance tender is floated on 20.03.2023 to carryout scheduled and well planned cleaning work which is under progress.
6. However SMC in addition to existing 03nallah collection chambers they have constructed additional 03 nallah collection chambers near STP-I to stop and divert the current flow of untreated effluent to STP.

The Shegaon Municipal Council has proposed for reuse and recycle plan for treated effluent with M/s Paras Thermal Power Plant, Gaigaon ,Tal.- Balapur Dist.-Akola. The proposal prepared by M/s SMC is submitted to M/s Paras TEPS. The TEPS had visited the STP and proposal is forwarded to MAHAGENCO for further approval. The representative of MAHAGENCO Head Office had visited STP Shegaon. Prima facie MAHAGENCO is ready to purchase the treated effluent from all STP's of Shegaon. The SMC has floated tender for construction of 10 lac liter reservoir of treated effluent for storage and reuse ,lifting purpose. The proposal is pending for final decision and agreement to MAHAGENCO .


(Sanjay Mokalare). 15/05/2023.
Engineer, Water Supply & Sanitation
Shegaon Municipal Council.


15.05.2023
(Manish Holkar) .
SRO Akola, MPCB

MAHARASHTRA POLLUTION CONTROL BOARD

Tel: 0721-2563594,
0721-2563592
Fax: 0721-2563597
Website: <http://mpcb.gov.in>
Email: roamravati@mpcb.gov.in



Maharashtra Pollution
Control Board Sahkar
Surbhi Bapatwadi, Near
Vivekanand Colony,
Amravati-444606

ORANGE/S.S.I (Mun)
No:- Format1.0/RO/UAN
No.0000148748/CO/2304001813

Date: 26/04/2023

To,
M/s. Municipal Council Shegaon (STP Phase-II)
Gut No. 401/1, Shegaon Part 2, Alsana Road, Shegaon,
Tq. Shegaon, Dist Buldhana



Sub: Consent to 1st Operate

Ref: Your application for grant of Consent to 1st Operate (UAN No. MPCB-
CONSENT-0000148748)

Your application No.MPCB-CONSENT-0000148748 Dated 20.09.2022

For: grant of Consent to Operate under Section 26 of the Water (Prevention & Control of Pollution) Act, 1974 & under Section 21 of the Air (Prevention & Control of Pollution) Act, 1981 and Authorization under Rule 6 of the Hazardous & Other Wastes (Management & Transboundary Movement) Rules 2016 is considered and the consent is hereby granted subject to the following terms and conditions and as detailed in the schedule I, II, III & IV annexed to this order:

- The Consent to 1st Operate is granted for a period upto:- 31/01/2026**
- Conditions under Water (P & CP), 1974 Act for discharge of effluent:**

Sr No	Description	Permitted quantity of discharge (MLD)	Standards to be achieved	Disposal
1	STP Shegaon (Phase II) at Gut No. 401/1, Alsana Road, Shegaon, Tal. Shegaon Dist. Buldhana	2.00	As per schedule-I	After treatment dispose to local nalla near STP & partly used for gardening by Shegaon Municipal Council

- Conditions under Air (P& CP) Act, 1981 for air emissions:**

Sr No.	Stack No.	Description of stack / source	Number of Stack	Standards to be achieved
1	1	DG Set (100 KVA)	1	As per Schedule -II

- Non-Hazardous Wastes:**

Sr No	Type of Waste	Quantity	UoM	Treatment	Disposal
1	STP Sludge	10	Kg/M	...	Used as manure

- Conditions under Hazardous & Other Wastes (M & T M) Rules 2016 for treatment and disposal of hazardous waste:**

Sr No	Category No./ Type	Quantity UoM	Treatment Disposal
		NA	

6. Municipal Council shall try and reuse maximum quantity of treated sewage for secondary purposed such as irrigation, plantation, construction activity etc.
7. The Board reserves the right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the industry.
8. This consent should not be construed as exemption from obtaining necessary NOC/Permissions from any other Government authorities.
9. The applicant shall make an application for renewal of consent 60 days prior to date of expiry of the consent. (Operate/Renewal)



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Signed by: Rajendra A. Raut
Regional Officer
For and on behalf of
Maharashtra Pollution Control Board
roamrva@maharashtra.gov.in
2023-04-26 11:42 IST

Received Consent fee of -

Sr.No	Amount(Rs.)	Transaction/DR.No.	Date	Transaction Type
1	45000.00	MPCB-DR-14511	23/09/2022	NEFT
2	150000.00	MPCB-DR-14773	11/10/2022	RTGS

Copy to:

1. Sub-Regional Officer, MPCB, Akola
- They are directed to ensure the compliance of the consent conditions.
2. Chief Accounts Officer, MPCB, Sion, Mumbai

SCHEDULE-I**Terms & conditions for compliance of Water Pollution Control:**

1. As per your application, the Sewage Treatment Plant (STP) with the design capacity are as under:

A)

<i>Sr.No.</i>	<i>Name of STP</i>	<i>Quantity of effluent MLD</i>
1	STP Shegaon (Phase II) at Gut No. 401/1, Alsana Road, Shegaon, Tal. Shegaon Dist. Buldhana	2.00

- B) The Applicant shall operate the Sewage treatment plant (STP) to treat the effluent so as to achieve the following standards prescribed by the Board or under EP Act, 1986 and Rules made there under from time to time, whichever is stringent.

<i>Sr.No.</i>	<i>Parameters</i>	<i>Standards prescribed by Board</i>
1	pH	6.5 to 9.0
2	BOD (3 days 27°C)	10.0
3	COD	50.0
4	TSS	20.0
5	Nh4-N	5.0
6	N-total	10.0
7	Fecal Coliform (MPN/100 ml)	100

- C) The treated effluent shall be disposed
After proper disinfection on land for gardening, irrigation, road side plantation, curing water for construction, MSW facility for spraying purpose, and all other non potable, non tangible water uses. The remaining shall be discharged as per Schedule I.
If the Local Body is admitting any effluent arising from the industries located in their jurisdiction, arrangement shall be made by the local body to see that such admittance :-

1. Will not cause the deterioration of sewers/drains.
2. Will not cause any toxicity either at treatment works of enroot.
3. Will not cause harmful effect on people working at treatment work or enroot.

The local body shall fully treat such industrial effluent to meet the above standards.

2. The Board reserves its rights to review plans, specifications or other data relating to plant setup for the treatment of waterworks for the purification there of & the system for the disposal of sewage or trade effluent or in connection with the grant of any consent conditions. The Applicant shall obtain prior consent of the Board to take steps to establish the unit or establish any treatment and disposal system or an extension or addition thereto.
3. The Corporation/Industry shall ensure replacement of pollution control system or its parts after expiry of its expected life as defined by manufacturer so as to ensure the compliance of standards and safety of the operation thereof.
4. The Applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 and as amended, by installing water meters, filing water cess returns in Form-I and other provisions as contained in the said act.

Sr. No.	Purpose for water consumed	Water consumption quantity (CMD)
1.	Industrial Cooling, spraying in mine pits or boiler feed	0.00
2.	Domestic purpose	8700.00
3.	Processing whereby water gets polluted & pollutants are easily biodegradable	0.00
4.	Processing whereby water gets polluted & pollutants are not easily biodegradable and are toxic	0.00
5.	Gardening	0.2

5. The Applicant shall provide Specific Water Pollution control system as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance/ CREP guidelines.

SCHEDULE-II**Terms & conditions for compliance of Air Pollution Control:**

1. Municipal Corporation shall provide the DG set of sufficient capacity in case of electricity failure.
2. As per your application, you have provided the Air pollution control (APC) system and erected following stack (s) to observe the following fuel pattern:

Stack No.	Source	APC System provided/proposed	Stack Height(in mtr)	Type of Fuel	Sulphur Content(in %)	Pollutant	Standard
1	100 KVA DG Set	Acoustic Enclosure	2.50	Diesel 15 Kg/Hr	1.8	SO2	12.96 Kg/Day

3. The Applicant shall provide Specific Air Pollution control equipments as per the conditions of EP Act, 1986 and rule made there under from time to time/ Environmental Clearance / CREP guidelines.
4. The applicant shall operate and maintain above mentioned air pollution control system, so as to achieve the level of pollutants to the following standards:

Parameters	Standards
..	Not to exceed ..

5. The Applicant shall obtain necessary prior permission for providing additional control equipment with necessary specifications and operation thereof or alteration or replacement/alteration well before its life come to an end or erection of new pollution control equipment.
6. The Board reserves its rights to vary all or any of the condition in the consent, if due to any technological improvement or otherwise such variation (including the change of any control equipment, other in whole or in part is necessary).

SCHEDULE-III
Details of Bank Guarantees:

Sr. No	Compliance	Municipal Corporation & A Class Municipal Council (BG in Lakhs)	Time for Compliance	Period
Performance issues				
1	Towards Operation & Maintenance of the Sewage Treatment Plant to achieve disposal standards. (per STP)	5	Continous	Monthly
2	All the Bank Guarantees shall be submitted in 15 days from the date of receipt of the consent and all shall be valid for four months more than validity of the consent.			

SCHEDULE-IV
General Conditions:

1. The Municipal Council should bring minimum 33% of the available open land under green coverage/plantation. The applicant should submit a yearly statement by 30th September every year on available open plot area, no. of trees surviving as on 31st March of the year and no. of trees planted by September end.
2. The Municipal Council should provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant and operate the same in case of power failure to maintain compliance with the terms and conditions of the consent.
3. The Municipal Council should submit MPCB, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992 before 30th September every year.
4. The Municipal Council should install a separate meter showing the consumption of energy for operation of domestic treatment plants and air pollution control system if any. A register showing consumption of chemicals used for treatment should be maintained. The applicant should also submit a comparative statement of designed power and chemical consumptions vis-a vis actual power and chemical consumption along with Environmental statement.
5. Separate drainage system should be provided for collection of trade and sewage effluents. Terminal manholes should be provided at the end of collection system with arrangement for measuring the flow. No effluent should be admitted in the pipes/sewers down- stream of the terminal manholes. No effluent should find its way other than in designed and provided collection system. Neither storm water nor discharge from other premises should be allowed to mix with the effluents from the factory.
6. The Municipal Council should ensure that fugitive emissions from the activity are controlled so as to maintain clean and safe environment in and around the factory premises.
7. The Municipal Council should maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
8. The Municipal Council shall follow the directions issued by the Board dated 14.6.2010 and time to time.
9. The Municipal Council shall follow the direction issued by the Board vide No. BO/P&L Div/B-1334 dated 12.3.2013 and time to time.
10. The Municipal Council shall comply with the Provisions of Bio-Medical Wastes (M & H) Rules, 1998 (as amended).
11. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble High Court in PIL No. 176/2012.
12. This consent is issued without prejudice or being prejudice of the order passed by the Hon'ble NGT (WZ) bench in the Application No.55/2015,,26/2016 and 37/2016.
13. At the inlet and outlet terminal, manholes with measuring devices in the form of online flow measurement devices shall be provided in each STP and record of the same shall be maintained. No effluent shall find its way other than in designed and provided collection system.

14. The Municipal Council shall obtain authorization and comply with the provisions of Municipal Solid Wastes (Management & Handelling) Rules, 2000 and amendments thereto and the Bio- Medical Waste (Management & Handelling) rules, 1998 and amendments thereto, notified by Ministry of Environment & Forest, Government of India vide notification dt. 25.09.2000 which is related to Collection, Segregation, Storage, Transportation, Processing and Disposal as per schedule.
15. A Yearly progress report in the prescribed proforma shall be submitted to the Sub Regional Office and the Regional Office, stating therein the progress made in respect of execution of treatment and proposal of works under this consent. These reports shall be submitted by the 10th April.
16. The Municipal Council shall not charge or alter the quantity, the rate of discharge temperature and the mode of disposal of the effluent without previous written permission of the Board Office.
17. The Board reserves the right to revoke, change or alter the terms and conditions of consent by giving one month's notice to the Municipal Council.
18. The Municipal Council shall provided facility for collection of samples to the Board staff at the terminal manhole.
19. An inspection Book shall be opened and made available to the Board Officers during their visit to the Municipal Council.
20. Municipal Council shall make an Application for renewal of consent at least 60 days before the date of expiry of the consent.

This certificate is digitally & electronically signed.

Amravati-D**MAHARASHTRA POLLUTION CONTROL BOARD****Regional Office- Amravati**

☎: (0721) 2563592/93

Fax : (0721) 2563597

E- mail : mpcbamravati@gov.inVisit us : <http://mpcb.gov.in>"SahakarSurabhi" Bapatwadi,
Near Vivekanand Colony,
Amravati - 444606

MPCB/RO/AMT/TB/ 110 /1199 /2017

Dtd. 27/09/2017

BY RPAD/SPEED POST

To
The Chief Officer,
Shegaon Municipal Council,
Tal: Shegaon, Dist: Buldana.Sub: Prosecution Notice under Section 43, 44 r.w. Section 24, 25 & 26
of the Water (Prevention and Control of Pollution) Act, 1974.

उप-प्रादेशिक कार्यालय,
म.प्र.नि. मंडळ, अकोला
जा.क्र. FT- 0082
दि.: 27/10/17

Ref: 1. Board consent No. BO/NRO/U-Tapi/MC-5/R/B-936,
dtd.28/11/84.
2. SCN issued by Regional Officer dtd 15/03/2017.
3. Visit of the officials of the Board on dtd 23/05/2017.
4. SRO Akola Proposal dtd.02/06/2017.
5. Approval received from JD(WPC) on dtd 26/09/2017.

AND WHEREAS, the Maharashtra Pollution Control Board had granted you Consent dtd. 28.11.1984, to discharge the effluent from the local body in the Water Pollution Prevention Area of U-Tapi/Purna River Basin, which was valid 31/11/1984, with certain terms & conditions. AND WHEREAS, it is obligatory on your part to renew consent to operate from the Board.

AND WHEREAS, the officials of the Board of have visited to the area Shegaon Municipal Council on 23/05/2017 and reported that, untreated sewage effluent from Phase-I area is directly discharged into Unad Nalla due to no network is connected to underground drainage lines, from Analysis report sheet most of results are exceeding the prescribed standards.

AND WHEREAS, after examining the record of your case, the reports of the officers of the Board, I am satisfied that you have not renewed the Consent even after lapse so many years and operating without valid consent of the Board. You have failed to provide Action Plan / DPR for adequate STP and Sewage system , proper sewer line, thereby discharging untreated domestic effluent into the Unad Nalla and causing pollution thereof.

AND WHEREAS, you are hereby called upon to show cause as to why prosecution shall not be launched against your Council and persons who are responsible for day to day affairs of the Council under Section 43, 44 r.w. Section 24, 25 & 26 of the Water (Prevention and Control of Pollution) Act, 1974.

FB (M)

Sb
7/10/17

...2...

Your reply to the said prosecution notice shall reach this office within a period of 10 days from the date of receipt of this notice, failing which, necessary legal action shall be initiated against you without giving you further opportunity, which please note.

N. S. Lohalkar
27.9.17
(N. S. Lohalkar)
Regional Officer

Copy to:

1. Joint Director (WPC)/ Joint Director (APC) /Law Officer (P&L Divn.), MPCB, Mumbai – for information.
- ✓ 2. Sub-Regional Officer, MPCB, Akola – for information and necessary follow up action.

MAHARASHTRA POLLUTION CONTROL BOARD**Regional Office Amravati**

Tel. No. (0721)-2563593/94
 fax : (0721) -2563597
 e-mail : roamravati@mpcb.gov.in



Sahkar Surbhi Bapat Wadi, Near
 Vivekanand Colony, Amravati.
 Pin-444601.

"Your Service is our Duty"

No : MPCB/Direction/ 2307130011

Date :- 13/07/2023.

To,
 The Chief Engineer,
 Maharashtra Jeevan Pradhikaran,
 Maltekadi Amravati, Dist.- Amravati.

Sub: - Directions under Section 33A of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981 – deposition of Environmental Compensation.

- Ref:** - 1) Consent to Operate granted vide letter no. RO-Amravati / Consent / 1901001356, dtd. 18/01/2019.
 2) Proposed Directions issued vide letter no. MPCB/PD/2103030003 dtd. 03/03/2021.
 3) Direction issued by this office vide letter no. MPCB/Direction/278 dtd. 24/05/2021.
 4) Direction issued by this office vide letter no. MPCB/PD/211250002 dtd. 25/10/2021.
 5) SCN issued by this office vide letter no. MPCB/SCN/2112270012 dtd. 27/12/2021.
 6) Warning Notice issued by SRO Akola vide no. MPCB/ASRO/36 dtd. 21/01/2022.
 7) Order passed by Hon'ble NGT order dtd. 23/08/2022.
 8) Personal Hearing extended to you on 15/09/2022.
 9) Direction issued by this office vide letter no. MPCB/PD/2209280012 dtd. 28/09/2022.
 10) Report submitted by Central Pollution Control Board on 24/04/2023.
 11) Visit of Board Office dtd. 15/05/2023.
 12) Direction issued by this office vide letter no. MPCB/Direction/2307070001, Dtd. 07/07/2023.
 13) Board Office approved office note vide dtd. 13/07/2023.

WHEREAS, you are operating your STP in Water and Air Pollution Prevention Area declared under the provisions of Water (Prevention and Control of Pollution) Act, 1974. **AND WHEREAS**, Board granted consent to operate to the industrial activity with certain terms and conditions and it is obligatory on ULBs part to comply the same.

1630

AND WHEREAS, MPC Board issued proposed directions vide letter cited at reference no. 2 as Board Officials visited the STP of capacity 7 MLD provided for the treatment of sewage effluent generated from the Municipal Council, Shegaon and observed that the operation and maintenance of ETP is improper. The bypass of the untreated sewage effluent was observed.

AND WHEREAS, in accordance with reference no. 4, again MPC Board has issued directions towards the non compliances observed during the Board Officials visit i.e. bypass of the untreated sewage effluent observed and operation and maintenance of STP was found improper.

AND WHEREAS, this has reference of show cause notice issued by MPC Board vide letter cited at reference no. 5 for the above mentioned non compliance.

AND WHEREAS, in view of continuous non compliances, Personal Hearing extended to you on 15/09/2022 and you are directed to apply immediately for obtaining valid consent to operate (renewal) from MPC Board. ULB shall operate and maintain STP scientifically. There shall be no discharge of untreated on land or through any nalla. ULB shall take care that the parameters of treated sewage shall not exceeds the limit of consented parameters. ULB shall submit action plan to stop the discharge of sewage into the nalla and divert it into STP for scientific treatment.

AND WHEREAS, in compliance with the order passed by Hon'ble NGT dtd. 23/08/2022, the CPCB officials visited the underground drainage system and STPs of capacities 7 MLD and 2 MLD respectively and submitted the report to the Hon'ble NGT.

AND WHEREAS, the recommendations of the CPCB are as follows :

- I. MPCB may assess environmental compensation and recover the same w.r.t the following)
 - a) establishing 2 MLD STP without CTE and operating the same without CTO issued by MPCB.

AND WHEREAS, accordingly, the Environmental Compensation in r/o establishing 2.0 MLD STP by MJP/Municipal Council, Shegaon, Dist. Buldhana without consent to establish & operating the same without consent to operate as per the report of CPCB in house committee on methodology for assessing Environmental Compensation and action plan to utilize the funds has been assessed. The Environmental

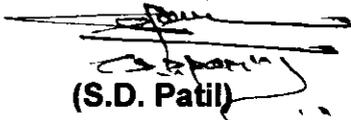
1631

Compensation assessed is amounting to Rs. 65,70,313/- (Rs. Sixty Five lacs, Seventy thousand & three hundred thirty only).

Therefore you are directed to deposit the Environmental Compensation assessed is amounting to **Rs. 65,70,313/- (Rs. Sixty Five lacs, Seventy thousand & three hundred thirty only)**. The copy of letter regarding details of Bank Account no. of MPCB are enclosed herewith.

**FOR AND ON BEHALF OF THE
MAHARASHTRA POLLUTION CONTROL BOARD**

D.A. : As above.


(S.D. Patil)
Regional Officer, Amravati

Copy submitted to :-

1. The Hon'ble Member Secretary, MPC Board, Mumbai
2. The Joint Director (WPC), MPC Board, Mumbai.
3. The Law Officer (HQ), MPC Board Mumbai.

Copy f.w.c. to :-

1. Sub-Regional Officer, MPCB, Akola.
2. Chief Officer, Municipal Council, Shegaon, Dist. Buldhana.

MAHARASHTRA POLLUTION CONTROL BOARD

Tel No. 24040612/24010437/24020781
Fax No. 24040612
Website: <http://mpcb.gov.in>
E-mail: cao@mpcb.gov.in

Kalpataru Point, 2nd Floor
Sion-Matunga Scheme Rd. No.8
Sion Circle, Sion (East)
Mumbai 400 022

MANDATE FORM

(a) Name of the Payee : Maharashtra Pollution Control Board
(As appeared in bank account)

(b) Bank Account No. : 10184075426

(c) Bank : State Bank of India

(d) Branch : Matunga Branch, Mumbai- 400 019

(e) IFSC Code : SBIN0005350

(f) Address of the Payee : 'Kalpataru Point' 2nd/3rd/4th Floor,
Sion-Matunga Scheme Rd. No.8,
Sion Circle, Sion (E)
Mumbai-400 022

(g) E-mail ID : account@mpcb.gov.in
cao@mpcb.gov.in

(h) Mobile No. : 9869365974

Status of STP's provided at Shegaon, Dist. Buldhana

Sr. No.	Capacity of STP	Consent Status	Commissioning status	Operating Agency
1	7 MLD	30/11/2025	June 2015	Municipal Council, Shegaon
2	2 MLD	31/01/2026	26/04/2023	Maharashtra Jeevan Pradhikran